

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-1812/ND/2019

**IN THE MATTER OF:**  
Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 09.12.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sohaib Alam & Mr. Dhruv  
Gupta, Advocates.

For the Respondent/ Corporate-debtor :Mr. Pawan Chaudhary, Ms.  
Shreya Singh, Advocates.

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has prayed for grant of time for filing the delay condonation application in the matter. A week' time has been granted. The Learned Counsel for the Operational-creditor is directed to file rejoinder within five days on the reply filed by the Corporate-debtor. Matter is adjourned to 13.01.2021.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)

(Meenu)